

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 101
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd. Applicant/petitioner
v.
Value Infratech India Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

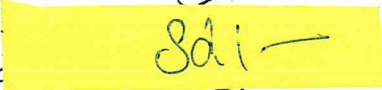
PRESENT:

For the Petitioner Mr. Kunal Godhwani, Adv.
For the Respondent -

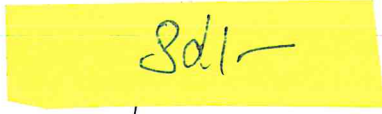
ORDER

Ld. Counsel for the petitioner seeks further time to approach the Hon'ble Supreme Court with respect to the impugned order passed by the Hon'ble Appellate Tribunal. The same is recorded in the order dated 06.06.2019 and the proceedings were deferred. Ld. Counsel further states that due to the vacations the matter is still in the process of filing and seeks further time.

List for further consideration on 29.08.2019.


Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)